GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION NO. 2691 TO BE ANSWERED ON 01/12/2016

Transparency in the Functioning of Sports Bodies

2691. PROF. PREM SINGH CHANDUMAJRA:

SHRI KIRTI AZAD:

SHRI BADRUDDIN AJMAL:

ADV. CHINTAMAN NAVASHA WANAGA:

SHRI KANWAR SINGH TANWAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has issued directions to various Sports Associations/Boards including BCCI to conduct their election in accordance with the extant directives of international Bodies;
- (b) if so, the details thereof and the response of the Sports Associations/Boards including BCCI thereto;
- (c) whether the Government has formulated any action plan to deal with these Sports Bodies for non-compliance of the said directives and if so, the details thereof;
- (d) the steps taken/being taken by the Government to ensure free and fair election in these Sports Bodies and bring professionalism and transparency in the selection process of suitable sportspersons;
- (e) the other steps taken/being taken by the Government to ensure proper professionalism and transparency in the administration and functioning of these Sports Bodies in the country; and

(f) whether the Government proposes to bring BCCI under the provisions of the Right to Information Act and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL)

- (a) No, Madam.
- (b) & (c) Do not arise in view of reply to part (a) above.
- (d) & (e) Madam, Government of India has framed National Sports Development Code (NSDC) of India, 2011, effective from 31/1/2011, to bring in transparency and accountability in the functioning of the various National Sports Federations (NSFs) for healthy development of sports in the country. As per this code, NSFs have to follow proper democratic and healthy management practices which provide for greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and duration of tenure limit of office bearers; follow guidelines on Good governance in the context of 'Basic Universal Principle of Good Governance of Olympic and Sports Movement'; adopt proper accounting procedures at all levels and produce annual financial statements; comply with the provisions of Right to Information Act; hold the elections as per Model election guidelines issued by the Government, etc. In case of failure by any NSF to adhere to the guidelines issued by the Ministry from time to time, appropriate action against such NSFs are taken by the Ministry which includes suspension/de-recognition/non-renewal of annual recognition, etc.
- (f) Madam, the matter regarding BCCI to be a Public Authority in terms of section 2(h) of the RTI Act was raised before the Central Information Commission (CIC) which in turn sought the views of this Ministry. This Ministry made written submissions to CIC on 16.12.2011 and 9.1.2012, pleading to bring BCCI under the RTI Act. CIC issued Notice for hearing the matter on 25.7.2013. Against the Notice of CIC to hear the case, BCCI filed WP No.20229/2013 in the Madras High Court. The CIC and Ms. Madhu Agrawal have been cited as respondents in this case. Hon'ble Madras High Court vide its order dated 24.7.2013, in aforesaid Writ Petition, had ordered interim stay of all other proceedings.

In its judgement dated 18th July, 2016 in the case of BCCI Vs. Cricket Association of Bihar & others, Hon'ble Supreme Court has stated as follows, "As a possible first step in the direction in bringing BCCI under purview of Right to Information Act, we expect the Law Commission of India to examine the issue and make a suitable recommendation to the Government".
